

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 294 OF 2023**

**IN THE MATTER OF:**

Prasoon Pant & Anr.

...Applicants

Versus

Uttar Pradesh Pollution Control Board & Ors.

...Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 10 JAIPURIA  
INFRASTRUCTURE DEVELOPERS PVT. LTD.**

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 294 OF 2023**

**IN THE MATTER OF:**

Prasoon Pant &amp; Anr.

...Applicants

Versus

Uttar Pradesh Pollution Control Board &amp; Ors.

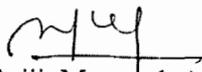
...Respondents

**INDEX**

<b>Sl. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Reply affidavit on behalf of the Respondent No. 10 Jaipuria Infrastructure Developers Pvt. Ltd.	1 - 3
2.	<b><u>Annexure R10/1(Colly.)</u></b> Copy of the Notice dated 18.10.2023 alongwith its True Translated Copy issued by the Respondent No. 1.	4 - 9
3.	<b><u>Annexure R10/2</u></b> True Copy of the application for CTO dated 09.12.2023 in Form 1 filed by the Respondent No. 10.	10 - 19
4.	<b><u>Annexure R10/3(Colly.)</u></b> True Copy of the Letter dated 13.12.2023 with the Inspection Report alongwith its True Translated Copy sent by the Respondent No. 1.	20 - 27
5.	<b><u>Annexure R10/4</u></b> True Copy of the Letter dated 28.12.2023 sent by the Respondent No. 1.	28 - 30

6.	<b><u>Annexure R10/5 (Colly.)</u></b> True Copy of the Waste Water Sample Analysis Report and Stack Emission Analysis Report dated 17.02.2024.	31 - 37
7.	<b><u>Annexure R10/6</u></b> True Copy of the screenshot of the proof of payment alongwith RTGS details.	38
8.	<b><u>Annexure R10/7 (Colly.)</u></b> True Copy of the Letter dated 26.02.2024 alongwith its True Translated Copy sent by the Respondent No. 10 to the Respondent No. 1	39 - 44
9.	<b>Vakalatnama</b>	45
10.	<b>Proof of Service</b>	46

**Through:**

  
(Arijit Mazumdar)

Counsel for the Respondent

Advocate

G-26 Basement,

Jangpura Extension,

New Delhi – 110014

Ph: 9871160741

Filed in: New Delhi

Filed on: 11.03.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 294 OF 2023**

**IN THE MATTER OF:**

Prasoon Pant & Anr.

...Applicants

Versus

Uttar Pradesh Pollution Control Board & Ors.

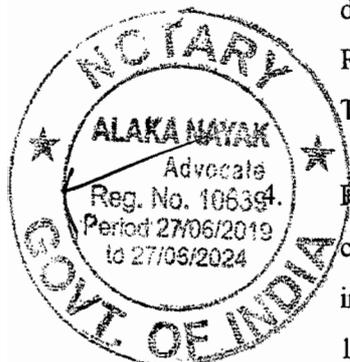
...Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 10  
JAIPURIA INFRASTRUCTURE DEVELOPERS PVT. LTD.**

I, Arun Kumar, S/o Sh. Sadañ Lal, aged about 53 years, resident of H. No. 6165, Gali Guruduwara Wali, Nabi Karim, Pahar Ganj, New Delhi-110055, do hereby solemnly affirm and state as under:

1. I am the Director as well as the Authorized Signatory of the Respondent No. 10 ("Answering Respondent") in the instant matter and as such I am well conversant with the facts and circumstances of the present case based on records maintained by the Answering Respondent and hence competent to swear the instant Affidavit.
2. The Answering Respondent is running a commercial shopping complex at Indirapuram, Ghaziabad in the name and style of "Jaipuria Mall" which has been operational from March 2009.
3. The Respondent No. 1 has issued Notice Ref. No. 952/NGT/O.A. - 294/2023 dated 06.09.2023 (received on or about 15.12.2023) to the Answering Respondent in pursuance to Order dated 04.09.2023 passed by this Hon'ble Tribunal in the instant matter.

Pursuant to the aforesaid Order dated 04.09.2023, the Respondent No. 1 conducted an inspection of the premises of the Jaipuria Mall. After such inspection, the Respondent No. 1 issued a Show Cause Notice dated 18.10.2023 seeking reasons as to why an Environment Compensation of Rs. 4,55,000/- should not be levied on Jaipuria Mall for not renewing its application for consent under section 25/26 of the Water (Prevention and



For Jaipuria Infrastructure Developers Pvt. Ltd.

**Authorised Signatory**

Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981 from 31.12.2015.

Copy of the Notice dated 18.10.2023 alongwith its True Translated Copy issued by the Respondent No. 1 is annexed herewith and marked as **Annexure R10/1 (Colly.)**

5. I say that the Answering Respondent has thereafter filed an application for renewal of CTO (alongwith fees of Rs. 4,10,000/-) of the Jaipuria Mall on 09.12.2023 pursuant to which the Jaipuria Mall was inspected by the Respondent No. 1 on 12.12.2023 and on 13.12.2023, the Respondent No. 1 sent its inspection report to the Answering Respondent and also imposed an environmental compensation of Rs. 4,55,000/- vide its Notice dated 13.12.2023. Thereafter, on 28.12.2023, the Respondent No. 1 rejected the application for renewal of CTO for not being compliant to the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 as the show cause notice dated 18.10.2023 was still in force.

True Copy of the application for CTO dated 09.12.2023 in Form 1 filed by the Respondent No. 10 is annexed herewith and marked as **Annexure R10/2.**

True Copy of the Letter dated 13.12.2023 with the Inspection Report alongwith its True Translated Copy sent by the Respondent No. 1 is annexed herewith and marked as **Annexure R10/3 (Colly.)**

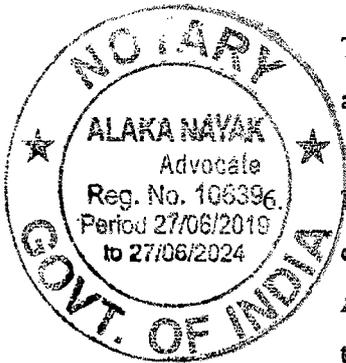
True Copy of the Letter dated 28.12.2023 sent by the Respondent No. 1 is annexed herewith and marked as **Annexure R10/4.**

Thereafter, the Answering Respondent got its water and air emission analysis done and submitted Waste Sample Water Analysis Report and Stack Emission Analysis Report dated 17.02.2024 to the Respondent No. 1, all of which show that the Jaipuria Mall is being run well under the CPCB limits.

True Copy of the Waste Water Sample Analysis Report and Stack Emission Analysis Report dated 17.02.2024 are annexed herewith and marked as **Annexure R10/5 (Colly.)**

**For Jaipuria Infrastructure Developers Pvt. Ltd.**

  
**Authorised Signatory**



- 7. The Answering Respondent has also deposited the environment compensation of Rs. 4,55,000/- with the Respondent No. 1 on 19.02.2024.

True Copy of the screenshot of the proof of payment alongwith RTGS details are annexed herewith and marked as **Annexure R10/6**.

- 8. The Answering Respondent has also sent another Letter dated 26.02.2024 to the Respondent No. 1 wherein it has informed the UPPCB about all the compliances that it has done till date.

True Copy of the Letter dated 26.02.2024 alongwith its True Translated Copy sent by the Respondent No. 10 to the Respondent No. 1 is annexed herewith and marked as **Annexure R10/7 (Colly)**

- 9. I say that the instant Reply Affidavit been drafted by my counsel under my instructions the contents of which are true and correct to my knowledge based on the records maintained by Respondent No. 10.

- 10. The annexures are true copies of their respective originals. **For Jaipuria Infrastructure Developers Pvt. Ltd.**

*my*  
I identified the deponent who has signed in my presence.

11 MAR 2024

*[Signature]*  
Authorised Signatory

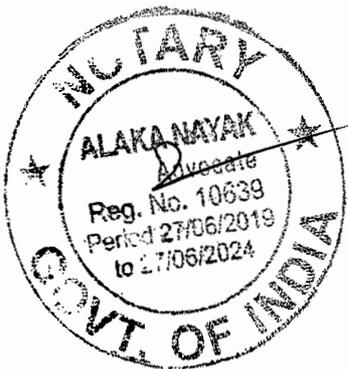
DEPONENT

**VERIFICATION:**

Verified at New Delhi on this the 11<sup>th</sup> day of March, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

**For Jaipuria Infrastructure Developers Pvt. Ltd.**

*[Signature]*  
Authorised Signatory  
DEPONENT



CERTIFIED THAT THE DEPONENT  
 Shri/Smt./Mn.....  
 S/o, W/o P/o.....  
 Identified by Shri/Smt.....  
 Has solemnly declared before me at  
 Delhi on.....  
 That the contents of the affidavit which  
 have been read & explained to him/her  
 are true & correct to his/her knowledge

NOTARY

11 MAR 2024



B/P 26/10/2023  
 उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
 UTTAR PRADESH POLLUTION CONTROL BOARD

490

Ref No-

401982

/C-1/सा10-1449/का0ब0न0/2023

Date: 18/10/23

सेवा में,

पंजीकृत

मैसर्स जयपुरिया मॉल,  
 अहिंसा खण्ड-1, इन्दिरापुरम,  
 गाजियाबाद।

यह कि इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद जो कि एक कामर्शियल शॉपिंग काम्प्लेक्स है तथा उपरोक्त वर्णित स्थल पर कार्यरत है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 47 के अंतर्गत एक कम्पनी है।

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 294/2023 प्रसून पन्त व अ-य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड एवं अन्य में पारित आदेश दिनांक 04.09.2023 के अनुपलान में इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 23.06.2023 को किया गया। निरीक्षण के समय पाया गया कि इकाई को जल एवं वायु सहमति प्राप्त नहीं है तथा सहमति जल एवं वायु प्राप्त किये जाने हेतु वर्तमान तक आवेदन भी नहीं किया गया है। निरीक्षण के समय इकाई में घरेलू प्रयोजन से जनित उप-प्रवाह के शुद्धिकरण हेतु स्थापित एस0टी0पी0 का लागबुक मेनटेन नहीं पाया गया। क्षेत्रीय कार्यालय के पत्र दिनांक 22.06.2023 द्वारा इकाई को नोटिस प्रेषित किया गया था। उद्योग द्वारा पर्यावरणीय अधिनियमों का अनुपालन नहीं किया जा रहा है।

यह कि उद्योग मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 25/26 का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे जल प्रदूषण से जन स्वास्थ्य पर सभावित दुष्प्रभाव को दृष्टिगत रखते हुये जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से यह आवश्यक है कि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत निहित शक्तियों के अनुसरण में आपकी औद्योगिक इकाई के विरुद्ध निषेधात्मक कार्यवाही करते हुये उद्योग के संचालन को रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद के विरुद्ध रक्षक अधिकारी के अनुमोदनोपरांत निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यो न इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाये?
2. यह कि क्यों न इकाई मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें?

.....2/-

-2-

यह भी स्पष्ट करें कि क्यों न वर्णित उल्लंघन के दृष्टिगत इकाई मैसर्स जयपुरिया मॉल, अहिंसा खाड-1, इन्दिरापुरम, गाजियाबाद के विरुद्ध मा0 एन0जी0टी0 के आदेशों के अनुक्रम में निर्गत केन्द्रीय प्रदूषण नियंत्रण बोर्ड की गाईडलाईन के आधार पर दिनांक 22.06.2023 से दिनांक 20.09.2023 तक कुल 91 डिफाल्टर दिवस हेतु रू0 5000/- प्रतिदिन की दर से रू0 4,55,000/- (रू0 चार लाख पचपन हजार मात्र) तथा अनुपालन न किये जाने की तिथि तक रू0 5000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये।

उपरोक्त के सम्बन्ध में अपना स्पष्टीकरण इस पत्र प्राप्त के 15 दिन के अन्दर बोर्ड मुख्यालय को प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योग एवं उद्योग स्वामी का होगा।

सक्षम अधिकारी की अनुमति से निर्गत

(प्रदीप शर्मा)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि उपरोक्तानुसार निर्देशों का अनुपालन कराते हुये आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No. H01982/C-1/Sa-1449/Ka.B.No./2023

Date: 18.10.2023

Registered

To,

M/s. Jaipuria Mall

Ahinsa Khand - 1, Indirapuram

Ghaziabad

This unit M/s. Jaipuria Mall, Ahinsa Khand - 1, Indirapuram, Ghaziabad, which is a shopping complex and is situated at the aforementioned place and is a company under Section 47 of Water (Pollution Prevention and Control) Act, 1974.

That in compliance to the Order passed in OA dated 294/2023 Prason Pant & Ors. vs. UP Pollution Control Board & Ors. filed before Hon'ble National Green Tribunal, New Delhi, the premises of M/s. Jaipuria Mall, Ahinsa Khand-1, Indirapuram, Ghaziabad was inspected by the officials of Regional Office on 23.06.2023. At the time of inspection, it came to fore that the premises/ unit was not having consent for Air and Water and that till date, no such application is filed to obtain such Air and Water Consent. During the inspection, the logbook of the

STP installed for purification of effluents generated from domestic use of the unit/ premises was found 'not maintained'. Vide Regional Office letter dated 22.06.2023, the Unit was issued notice stating that the premises was not adhering to the provisions of the Pollution Act.

That the industry, M/s. Jaipura Mall, Ahinsa Khand – 1, Indirapuram, Ghaziabad has blatantly violated Sections 25/26 of Water (Pollution Prevention & Control) Act, 1974 and thereby has adversely endangered the health of neighbours and environment and this act is a clear violation of the provisions of Water (Pollution Prevention & Control) Act, 1974 (as amended from time to time) and the same is punishable act.

That keeping in mind the aforementioned facts and also the potential side effects caused on the health of general public due to Water Pollution activities carried out by the Industry, it is imperative that by using the powers enshrined under Section 33A of Water (Pollution Prevention & Control) Act, 1974, prohibitory action be taken against our industrial unit and the operation of your unit be stopped.

Therefore, the following show cause notice, after obtaining the due approval of competent officer, is issued against M/s. Jaipuria Mall, Ahinsa Khand – 1, Indirapuram, Ghaziabad under Section 33A of Water (Pollution Prevention & Control) Act, 1974:

1. THAT why should the complete production/ operation of the Unit M/s. Jaipuria Mall, Ahinsa Khand – 1, Indirapuram, Ghaziabad be not stopped?
2. THAT why should the electricity and water supply being provided to M/s. Jaipura Mall, Ahinsa Khand – 1, Indirapuram, Ghaziabad be not snapped with immediate effect?

Please also clarify that as to why not a penalty of Rs. 4,55,000/- (Rupees Four Lakhs Fifty Thousand Only) towards environmental compensation @ Rs. 5,000/- per day calculated for total 91 defaulter days starting from 22.06.2023 to 20.09.2023 be imposed on M/s. Jaipuria Mall, Ahinsa Khand – 1, Indirapuram, Ghaziabad in pursuance to the Orders issued by Central Pollution Control Board in compliance to the order of Hon'ble NGT's.

Please submit your clarifications to the Board's Headquarters within 15 days from the date of receipt of this letter. In case of non-receipt of satisfactory reply within the stipulated timeframe, the aforesaid directions will be confirmed and its complete responsibility will be of the industry and the owner of the industry.

Issued after due approval of competent officer

(Pradeep Sharma)

Chief Environment Officer, Circle-1

Copy:

1. District Magistrate, Ghaziabad
2. Regional office, UP Pollution Control Board, Ghaziabad with direction to ensure submission of Compliance Report in compliance of aforementioned directions.

Sd/-

Chief Environment Officer, Circle-1

//TRUE TRANSLATED COPY//

**FORM 1**  
**CONSOLIDATED CONSENT & AUTHORIZATION**

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,

JAIPURIA INFRASTRUCTURE DEVELOPERS  
PVT LTD, Plot no.12A Ahinsha khand 1  
Indirapuram Ghaziabad,GHAZIABAD,201012  
City:  
Block:Bhojpur  
District:GHAZIABAD

Dated

09/12/2023

To ,

The Member Secretary,  
U. P. Pollution Control Board,  
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

ARUN for a period upto 13 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I /We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

**Accompaniments:-**

1. LETTER (Attached)
2. MAP (Attached)
3. CTO (Attached)
4. Balance sheet Or CA Certificate (Attached)

**Yours faithfully,**

Signature

Name of the applicant: ARUN

Address of the Applicant: 12A, JAIPURIA  
SUNRISE PLAZA, AHINSHA KHAND ,  
INDIRAPURAM

## ANNEXURE TO FORM

**New Outlet**

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 10  
 b) Number of workers residing in the premises : 10
10. For local bodies only:-  
 a) Present population : NA  
 b) Population covered under regular sewer facilities : YES  
 c) population having septic tank/Soak pit facilities : NA  
 d) Population covered by conservancy latrines : NA
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
SHOPPING MALL (COMMERCIAL ACTIVITY)			SHOPPING MALL (COMMERCIAL ACTIVITY)

Fuel Details:-

Fuel	Consumption

B. Give the list Products and By Product Details

Product Name	Quantity
SHOPPING MALL (COMMERCIAL ACTIVITY)	.

ByProduct Name	Licence Qty	Installed Qty
NIL	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month

**Section A**

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	80.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	70.0

(B) State how measurement of rate and quantity are carried out: NA

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a)Is domestic effluent allowed to get mixed in industrial effluents? Yes

(b)If yes, state ratio Domestic

16. (a)Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief NA

(b)Is the quantity of effluent emanating either without or after treatment approved by the authority? No

(c)If approved, furnish the authority (Two certified copies to be sent)

(d)If any effluent from any shop/ shops toxic? If so volume of this effluent NA

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)

18. State the area of land used for (a)Above in Hectares NA

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	70.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a)Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b)Is the effluent toxic No

(c)State if the Industrial effluent is having Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10°C at any time No

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
------	----------	----------

(b) If yes, give details of equipments THROUGH STP PLANT

24. Has the land/premises, etc., for which the application is made open? Yes

Highly polluting material : NA

Toxic Organic Inorganic Microbiological : Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
---------------------	-------------	----------	----------------------	--------------------

### Section A

New

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption(T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others
AS APPROVED BY CAQM	250	Kg/Hour				

13. Atmospheric Emission from each stack

<b>Total no. of stacks:</b>	1
<b>Material for construction of Stack:</b>	MS ,
<b>Stack Attached to:</b>	DG Set ,
<b>Height above ground level(in metres):</b>	15 ,
<b>Height above roof(in metres):</b>	10 ,
<b>Stack Top:</b>	Circular ,
<b>Inner dimensions (in meters):</b>	0.05 ,
<b>Gas quantity-m<sup>3</sup>/hr:</b>	0.0 ,
<b>Flue gas temperature 'C:</b>	0.0 ,
<b>Exit velocity of gas/sec:</b>	0.0 ,

(a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So2	Nox	CO/HC	Particulates	Others
1	AS APPROVED BY CAQM	250	DG SETS					

## (b) Process Emission

Quantity of gas (in Nm <sup>3</sup> /hr)	So2	Co2	Analysis of vent hydrocarbons	Particulates in mg/Nm <sup>3</sup>	Other Specify

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements : NA

15. Give details of laboratory facilities available for analysis of emission : NA

16. Is there sufficient space available for installing air pollution control equipment :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-B. SHEET ATTACHED  
Year of Investment is :-2023

(b) The estimated expenditure for implementation of the scheme to control air pollution :NA

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. : NA

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any : NA

(e) Further action that is being taken up by the firm to control air pollution. : NA

20. Other relevent information, if any : NA

Signature

Name and Address of the applicant on behalf of : ARUN ,12A, JAIPURIA SUNRISE PLAZA, AHINSHA KHAND , INDIRAPURAM

Name and Address of the Firm on behalf  
of which application is made : ARUN  
,12A, JAIPURIA SUNRISE PLAZA,  
AHINSHA KHAND , INDIRAPURAM

[See Rules 6(1)]

**Application required for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste**

**Part A: General( to be filled by all)**

**Part A: Activity/Hazardous Waste Generation Details**

(a)	<b>Mode of storage</b>			
	Name of the Hazardous Waste generated/to be generated	Category of Hazardous Waste	Size of the Room/shed(in mts.)	Storage Capacity(in terms of months)

**Part B: Mode of storage**

(a)	<b>Mode of storage</b>			
	Authorization Required For	Source of Generation	Category	Quantity(per day in TPD)

**Part C: Quantity of Hazardous waste disposed**

1.	<b>Quantity of Hazardous waste disposed</b>						
	Name of the Hazardous Waste generated/to be generated	Nature of Hazardous Waste	Category of Hazardous Waste	Total Quantity of Hazardous Waste generated/to be generated(in tones/annum)	Quantity of hazardous waste shifted/to be shifted to common TSDF	Quantity of hazardous waste given/to be given to regd. Recycler	Quantity of hazardous waste being/to be managed in the premises

**Part D: Hazardous substances used**

1.	<b>Hazardous substances used</b>	
	Name of substances	Quantity

**Part E: Hazardous waste is being produced**

1.	<b>Hazardous waste is being produced</b>	
	Name of hazardous waste	Quantity

**Explanatory Notes for filing in form and the Annexure .**

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self

2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing 'means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution ) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbastos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efflciency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

**Additional Documents suggested for submission:**

1 : Separate Demand Draft towards consent fee Water & Air .

2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .

3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

**Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.**

1. (a) Full name of the applicant with address : ARUN ,12A, JAIPURIA SUNRISE PLAZA, AHINSHA KHAND , INDIRAPURAM (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : ARUN  
12A, JAIPURIA SUNRISE PLAZA, AHINSHA KHAND , INDIRAPURAM  
GHAZIABAD  
9717993660
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : small
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD  
Address:Plot no.12A Ahinsha khand 1  
I n d i r a p u r a m  
Ghaziabad,GHAZIABAD,201012  
Tel. No.:-  
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District:GHAZIABAD  
Town/Village:  
City Survey no./Revenue Survey no.:  
Khata No.:  
Area in Hectares:NA
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January,1900
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil  
District:GHAZIABAD  
Corporation:  
Village Panchayat  
Contonment:  
Defence Deptt:  
State Govt:  
Prohibited areas:  
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद  
Regional Office, U.P. Pollution Control Board, Ghaziabad  
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 1221/6/जे-242/2023

दिनांक 13/12/2023

सेवा में

मुख्य पर्यावरण अधिकारी, वृत्त-1,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
लखनऊ।

**विषय: मैसर्स JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD, Plot no.12A Ahinsha khand 1 Indirapuram Ghaziabad को जारी कारण बताओं नोटिस को रिवोक किये जाने के सम्बन्ध में।**

महोदय

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच-01982/सी-1/सा०-1449/का०ब०नो०/2023 दिनांक 18.10.2023 का संदर्भ ग्रहण करने का कष्ट करें। इकाई द्वारा अपना प्रत्यावेदन दिनांक 08.11.2023 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय में दिनांक 08.11.2023 को प्राप्त कराया गया है। उक्त के अनुपालन में इकाई का निरीक्षण दिनांक 08.12.2023 को किया गया। निरीक्षण आख्या संलग्न है।

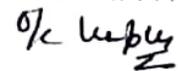
आख्यानुसार मैसर्स JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD, Plot no.12A Ahinsha khand 1 Indirapuram Ghaziabad के विरुद्ध रु० 4,55,000/- (Rs. Four Lakh Fifty Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की पुष्टि करते हुए बोर्ड मुख्यालय के पत्रांक एच-01982/सी-1/सा०-1449/का०ब०नो०/2023 दिनांक 18.10.2023 को रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय



(विकास मिश्र)  
क्षेत्रीय अधिकारी



(V.K.M.)

मैसर्स JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD, Plot no.12A Ahinsha khand-1 Indirapuram Ghaziabad को जारी कारण बताओं नोटिस को रिवोक किये जाने में निरीक्षण आख्या।

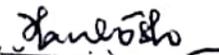
कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्रांक एच-01982/सी-1/सा0-1449/का0ब0नो0/2023 दिनांक 18.10.2023 द्वारा जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओं नोटिस जारी किया गया है। उक्त के अनुपालन में इकाई द्वारा अपना प्रत्यावेदन दिनांक 09.12.2023 बोर्ड मुख्यालय प्रेषित करते हुए इस कार्यालय में आनलाईन के माध्यम से दिनांक 09.12.2023 को प्राप्त कराया गया है। उक्त के अनुपालन में इकाई का निरीक्षण दिनांक 12.12.2023 को किया गया। निरीक्षण के समय निरीक्षण के समय श्री अरूण, प्रबन्धक उपस्थित थे। निरीक्षण आख्या निम्नवत है:-

1. उक्त इकाई एक कर्मिश्चियल शॉपिंग काम्प्लेक्स है।
2. कार्यालय अभिलेखानुसार इकाई को जल एवं वायु सहमति दिनांक 31.12.2015 तक प्राप्त थी। इकाई द्वारा नवीनीकरण किये जाने हेतु आनलाईन आवेदन दिनांक 09.12.2023 को किया गया है, जो विचाराधीन है।
3. इकाई में जल का प्रयोग मात्र घरेलू प्रयोजन हेतु किया जाता है। इकाई से जनित घरेलू उत्प्रवाह के शुद्धिकरण हेतु गाजियाबाद विकास प्राधिकरण के पत्रांक 74/4/ए.ई.जोन-6/2015 दिनांक 03.06.2015 के माध्यम से सीवर लाईन के माध्यम से इन्द्रापुरम एस0टी0पी0 के माध्यम से ट्रीटमेन्ट किये जाने हेतु पत्र निर्गत किया गया है।
4. इकाई द्वारा बोर्ड मुख्यालय द्वारा जारी कारण बताओं नोटिस के अनुपालन में प्रस्तुत प्रत्यावेदन में अवगत कराया गया है कि इकाई शॉपिंग काम्प्लेक्स/रेस्टोरेन्ट है, जिसके संचालन हेतु उ0प्र0 प्रदूषण नियंत्रण बोर्ड से दिनांक 31.12.2015 तक सहमति जल एवं वायु प्राप्त थी। इकाई द्वारा अवगत कराया गया है कि कोरोनाकाल के दौरान से कौफी दुकाने बन्द हो गयी है। मेरी इकाई से जनित घरेलू पानी का निस्तारण सीवर लाईन में किया जाता है, जिसकी स्वीकृति गाजियाबाद विकास प्राधिकरण से प्राप्त है। एस0टी0पी0 के संचालन के सम्बन्ध में लागबुक मैनटेन की जा रही है एवं उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा जारी निर्देशों का अनुपालन किया जा रहा है। इकाई द्वारा जारी कारण बताओं नोटिस को रिवोक किये जाने हेतु अनुरोध किया गया है।
5. पूर्व में निरीक्षण दिनांक 23.06.2023 में संदर्भित इकाई बिना वैध सहमति के संचालित पायी गयी थी। उक्त के संदर्भ में बोर्ड मुख्यालय द्वारा अपने पत्र दिनांक 18.10.2023 द्वारा रु0 4,55,000/- (Rs. Four Lakh Fifty Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओं नोटिस जारी किया गया है। इकाई द्वारा पूर्व में बिना सहमति के संचालन किया गया है। अतः कारण बताओं नोटिस दिनांक 18.10.2023 द्वारा अधिरोपित रु0 4,55,000/- (Rs. Four Lakh Fifty Thousand Only) की पुष्टि किया जाना उचित होगा।

अतः उपरोक्त को दृष्टिगत रखते हुए मैसर्स JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD, Plot no.12A Ahinsha khand 1 Indirapuram Ghaziabad के विरुद्ध रु0 4,55,000/- (Rs. Four Lakh Fifty Thousand Only) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की पुष्टि करते हुए बोर्ड मुख्यालय के पत्रांक एच-01982/सी-1/सा0-1449/ का0ब0नो0/2023 दिनांक 18.10.2023 को निम्न शर्तों के साथ रिवोक किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है:-

1. इकाई द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति रु0 रु0 4,55,000/- (Rs. Four Lakh Fifty Thousand Only) को एक माह में बोर्ड के खाते में जमा किया जायें।
2. इकाई द्वारा राज्य बोर्ड नियमानुसार सहमति जल एवं वायु प्राप्त किया जाना सुनिश्चित किया जायें।
3. इकाई द्वारा एस0टी0पी0 से निस्तारित शुद्धिकृत उत्प्रवाह को त्रैमासिक विश्लेषण कराकर आख्या प्रेषित की जायें।
4. इकाई द्वारा मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 294/2023 प्रसून पन्त एवं अन्य बनाम उ0प्र0 प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेशों का अनुपालन सुनिश्चित किया जायें।

  
(विपुल कुमार)  
सहायक पर्यावरण अभियंता

  
(कुंवर संतोष कुमार)  
सहायक पर्यावरण अभियंता

क्षेत्रीय अधिकारी

Regional Office, UP Pollution Control Board,  
Ghaziabad

Website - [www.uppcb.com](http://www.uppcb.com),  
email: [roghaziabad@uppcb.in](mailto:roghaziabad@uppcb.in)

Ref: 1721/C/J-242/2023 dated 13.12.2023

To,  
Chief Environment Officer, Circle - 1  
UP Pollution Control Board  
Lucknow.

Sub: Regarding revocation of show cause notice  
issued to M/s. Jaipuria Infrastructure  
Developers Pvt. Ltd., Plot NO. 12A, Ahinsha  
Khand 1, Indirapuram, Ghaziabad.

This has reference to Board Headquarter letter  
no. H-01982/C-1/Sa-1449 Ka.B.No./2023 dated  
18.10.2023 issued on captioned subject matter. The  
unit had submitted its representation to the Board  
Headquarter on 08.11.2023 and it was received in  
this office on the same day. In compliance thereto,  
the unit was inspected on 08.12.2023. The  
inspection report is enclosed.

As per the Inspection Report, a sum of Rs.  
4,55,000/- (Rupees Four Lakh Fifty Thousand Only)  
imposed on M/s. Jaipuria Infrastructure Developers

Pvt. Ltd. Plot No. 12A, Ahinsha Khand 1, Indirapuram, Ghaziabad as Environment Compensation is confirmed and it is recommended that the board's headquarter letter H-01982/C-1/Sa.1499/ Ka.B.No./2023 dated 18.10.2023 be revoked and the recommendation along with the inspection report is enclosed for your kind consideration and necessary action.

Encl.: As above.

Yours faithfully

sd/-  
Vikash Mishra  
Regional Officer

"True Translated Copy"

Inspection Report regarding revocation of show cause notice issued to Jaipuria Infrastructure Developers Pvt. Ltd., Plot No. 12A, Ahinsha Khand-1, Indirapuram, Ghaziabad.

Vide Board Headquarter letter No. H-01982/C-1/Sa.-1449, a Showcase Notice under Section 33A of Water (Pollution Prevention & Control) Act, 1974 was issued. In compliance thereto, the Unit has filed its representation dated 09.12.2023 to the Board's headquarter and the same was received online by this office on 09.12.2023 itself. In pursuance thereto, the unit was inspected on 12.12.2023. At the time of inspection, Shri Arun, Manager was present. The inspection report is as below:

1. The aforesaid unit is a shopping complex.
2. As per the official record, the unit was having water and air consent till 31.12.2015. The unit has applied for its renewal online on date 09.12.2023 and the same is under consideration.
3. The unit uses water for domestic purpose. For purification of domestic effluents generated by the unit, Ghaziabad Development Authority

vide letter no. 74/4/AE.Zone-6/2015 dated 03.06.2015 has given approval to carry out its treatment from Indirapuram STP through sewer line.

4. In reply to the compliance of showcase notice issued by the Board Headquarter, the unit has represented that the unit is a shopping complex/ restaurant and for its operation, water and air consent was obtained from UP Pollution Control Board till 31.12.2015. The unit has further informed that since Corona period, most of the shops are closed and the domestic water generated by its unit goes to the sewer line and its approval is already given by the Ghaziabad Development Authority. The logbook related to the operation of STP is being maintained and the directions issued by the UP-Pollution Control Board is being complied. The unit has prayed for revocation of Showcase Notice.

In the past inspection carried out on 23.06.2023, the said unit was found operational without a valid Consent and in this context, the Board Headquarter vide its letter dated 18.10.2023 issued a show cause

notice for imposition of Rs. 4,55,000/- (Rupees Four Lakh Fifty Thousand Only) as Environment Compensation.

Hence, keeping the aforesaid in mind, penalty of Rs. 4,55,000/- (Rupees Four Lakhs Fifty Thousand Only) towards Environment Compensation imposed on M/s. Jaipuria Infrastructure Developers Pvt. Ltd., Plot no. 12A Ahinsha Khand 1, Indirapuram Ghaziabad vide Boards headquarter letter H-01982/C-1/Sa.-1449/Ka.B.No./2023 dated 18.10.2023 is confirmed and it is recommended that the same be revoked subject to compliance of the following:

1. The unit will deposit the Environment Compensation of Rs. 4,55,000/- (Rupees Four Lakh Fifty Thousand Only) within a period of one month to the bank account of the Board.
2. Unit will ensure obtaining the water and air consent for its unit as per the regulations laid down by the State Board.
3. Unit will submit the duly reviewed 3 months effluent discharge purification report of its STP.

4. Unit will ensure compliance of the directions issued by Hon'ble NGT, New Delhi in OA No. 294/2023 Prasoan Pant & Ors. vs. UP Pollution Control Board.

sd/-

(Vipul Kumar)

Asst. Environment Engineer

sd/-

(Kunwar Santosh Kumar)

Asst. Environment Engineer

Regional Officer

//TRUE TRANSLATED COPY//



**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010  
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

**Ref No. -**  
**196331/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023**

**Dated : 28/12/2023**

**To ,**

M/S ARUN  
JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD  
Plot no.12A Ahinsha khand 1 Indirapuram Ghaziabad,GHAZIABAD,201012  
GHAZIABAD

**Sub :** **Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016.**

Kindly refer to your Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) application dated 13/12/2023 and received on 13/12/2023 under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Your application and the information submitted by you have been examined along with the facts found during inspection made by officers of UPPCB on 28/12/2023 . Your consent application is hereby refused due to following reason.

**Reasons :-**

UPPCB has issued Show Cause Notice against the industry u/s 33(a) of water (Prevention and Control of Pollution) act 1974 vide letter dated 18.10.2023, which is effective till now. Such a circumstance it is not possible to consider the application for CTO.

The Consolidated Consent to Operate and/or Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) Application under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended, under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules , 2016 is hereby refused. Further, you are hereby informed to comply with the mandatory provisions of Water Act 1974, Air Act 1981 and HWM Rules 2016

**This order is issued with the approval of competent authority.**

**Vikas Mishra**  
Digitally signed  
by Vikas Mishra  
Date:  
2023.12.28  
11:38:19 +05'30'

( Authorized Signatory )

VIKAS MISHRA  
REGIONAL OFFICER

**Copy To -**

CEO-1, UPPCB, LUCKNOW.

**Vikas** Digitally signed  
by Vikas Mishra  
Date:  
**Mishra** 2023.12.28  
11:38:33 +05'30'

VIKAS MISHRA  
REGIONAL OFFICER  
( Authorized Signatory )



**मिशन LIFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

**TEST REPORT**

TEST REPORT NO ETS//1708-1/02/2024

URLNO.TC130092400017081F

DATE OF REPORT: 17.02.2024

**WASTE WATER SAMPLE ANALYSIS REPORT**

**Name And Address of Customer** : M/s, JAIPURIA INFRASTRUCTURE DEVELOPERS PVT. LTD  
PLOT NO 12A AHINSA KHAND INDRAPURAM  
GHAZIABAD 201014

**Date of Sampling** : 13.02.2024  
**Analysis Start Date** : 14.02.2024  
**Analysis End Date** : 17.02.2024  
**Sample ID No** : 1708-1  
**Sampling Done By** : ETS STAFF  
**Sampling Description** : AFTER TREATMENT  
**Sampling Location** : S.T.P-OUTLET  
**Sampling Method** : ETS/STP/WATER-02  
**Sample Quantity** : 2.0 Ltr.  
**Packing Condition** : SEALED  
**Packed In** : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	pH	...	7.30	5.5 - 9.0	5.5 - 9.0	APHA 4500-H+
2	Total Suspended Solids,(TSS)	mg/L	21.0	100	600	APHA 2540-D
3	Oil & Grease, (O & G )	mg/L	2.4	10	20	APHA 5520-D
4	Biological Oxygen Demand(BOD <sub>30</sub> 27°C)	mg/L	12.0	30	350	IS: 3025 (Part-44)
5	Chemical Oxygen Demand,(COD)	mg/L	115.0	250	Not Specified	APHA 5220-B

\*\*\*\*\*End of Test Report\*\*\*\*\*



**CHECKED BY**  
**SHRADDHA GUPTA**

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For Enviro-Tech Services

**AUTHORIZED SIGNATORY**  
Lab In-charge

## Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





We Build Relations

Competence | Quality | Service

## TEST REPORT

### Stack Emission Analysis

**Test Report No. : EKO/E-658/140224-A**

**Issue Date : 17/02/2024**

Issued To

: JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set
Capacity	: 1010 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 110 lph
Ambient Temperature (°C )	: 24.0
Stack Temperature (°C )	: 260.0
Average Velocity of Flue Emission (m/sec)	: 14.3
Average Flow Rate (lpm)	: 18.7
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 904.63

### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB & CAQM Guidelines
1	Particulate Matter (as PM)	IS: 11255 (P-1)	44.6	mg/Nm <sup>3</sup>	50.0
2	Sulphur Dioxide (as SO <sub>2</sub> )	IS: 11255 (P-2)	35.6	mg/Nm <sup>3</sup>	Not Specified
3	Oxide of Nitrogen (as NO <sub>x</sub> )	IS: 11255 (P-7)	260.4	mg/Nm <sup>3</sup>	650.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	55.6	mg/Nm <sup>3</sup>	100.0
5	Lead (as Pb)	USEPA (P-12)	<1.0	mg/Nm <sup>3</sup>	10.0

Remark- PM, NO<sub>x</sub>, & CO at 15% O<sub>2</sub> Correction.

**Notes :**

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

\*\* End of Report \*\*

For EKO PRO ENGINEERS PVT. LTD.  
**PURNIMA CHAUHAN**  
 TECHNICAL MANAGER  
 (Authorised Signatory)



We Build Relations

# 900 EKO TESTING LABS® Eko Pro Engineers Pvt. Ltd.

Contact : +91 - 9810243877 **33**

Competence | Quality | Service

## TEST REPORT

### Stack Emission Analysis

Issue Date : 17/02/2024

Test Report No. : EKO/E-658/140224-B

Issued To

: JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set
Capacity	: 1010 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 110 lph
Ambient Temperature (°C )	: 24.0
Stack Temperature (°C )	: 260.0
Average Velocity of Flue Emission (m/sec)	: 14.3
Average Flow Rate (lpm)	: 18.7
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 904.63

### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB & CAQM Guidelines
1	NMHC	IS 5182 (P-21)	19.6	mg/Nm <sup>3</sup>	100.0

Remark- PM, NOx, & CO at 15% O<sub>2</sub> Correction.

#### Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

**\*\* End of Report \*\***

For EKO PRO ENGINEERS PVT. LTD.  
**PURNIMA CHAUHAN**  
 TECHNICAL MANAGER  
 (Authorised Signatory)



We Build Relations



TC-5063

# 901 EKO TESTING LABS®

## Eko Pro Engineers Pvt. Ltd.

Contact : +91 - 9810243870

34

Competence | Quality | Service

### TEST REPORT

#### Stack Emission Analysis

Issue Date : 17/02/2024

Test Report No. : EKO/E-659/140224-A

Issued To

: JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set No-1
Capacity	: 500 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 25.0 lph
Ambient Temperature (°C )	: 24.0
Stack Temperature (°C )	: 125.0
Average Velocity of Flue Emission (m/sec)	: 11.7
Average Flow Rate (lpm)	: 15.7
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 991.21

#### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 11th Dec 2013
1	Particulate Matter (as PM)	IS: 11255 (P-1)	0.089	gm/kw-hr	0.2
2	Sulphur Dioxide ( as SO2)	IS: 11255 (P-2)	0.041	gm/kw-hr	Not Specified
3	Oxide of Nitrogen (as NOx)	IS: 11255 (P-7)	0.221	gm/kw-hr	4.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	0.145	gm/kw-hr	3.5

#### Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

**\*\* End of Report \*\***

FOR EKO PRO ENGINEERS PVT. LTD.  
 PURNIMA CHAUHAN  
 TECHNICAL MANAGER  
 (Authorized Signatory)



We Build Relations

# 902 EKO TESTING LABS®

Eko Pro Engineers Pvt. Ltd.

Contact : +91 - 9810243873 35

Competence | Quality | Service

## TEST REPORT

### Stack Emission Analysis

Issue Date : 17/02/2024

Test Report No. : EKO/E-659/140224-B

Issued To : JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set No-1
Capacity	: 500 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 25.0 lph
Ambient Temperature (°C )	: 24.0
Stack Temperature (°C )	: 125.0
Average Velocity of Flue Emission (m/sec)	: 11.7
Average Flow Rate (lpm)	: 15.7
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 991.21

### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 11th Dec 2013
1	Hydrocarbon (as HC)	IS: 5182 (P-17)	0.026	gm/kw-hr	4.0

#### Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

**\*\* End of Report \*\***

FOR EKO PRO ENGINEERS PVT. LTD.  
 PURNIMA CHAUHAN  
 TECHNICAL MANAGER  
 (Authorized Signatory)



We Build Relations



# EKO TESTING LABS®

## Eko Pro Engineers Pvt. Ltd.

Competence | Quality | Service

### TEST REPORT

#### Stack Emission Analysis

Issue Date : 17/02/2024

Test Report No. : EKO/E-660/140224-A

Issued To : JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set No-2
Capacity	: 500 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 25.0 lph
Ambient Temperature (°C)	: 24.0
Stack Temperature (°C)	: 121.0
Average Velocity of Flue Emission (m/sec)	: 11.5
Average Flow Rate (lpm)	: 16.2
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 984.16

#### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 11th Dec 2013
1	Particulate Matter (as PM)	IS: 11255 (P-1)	0.114	gm/kw-hr	0.2
2	Sulphur Dioxide ( as SO <sub>2</sub> )	IS: 11255 (P-2)	0.045	gm/kw-hr	Not Specified
3	Oxide of Nitrogen (as NO <sub>x</sub> )	IS: 11255 (P-7)	0.239	gm/kw-hr	4.0
4	Carbon Monoxide (as CO)	USEPA (P-10)	0.135	gm/kw-hr	3.5

#### Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

\*\* End of Report \*\*

FOR EKO PRO ENGINEERS PVT. LTD.  
★ PURNIMA CHAUHAN  
★ TECHNICAL MANAGER  
(Authorized Signatory)



We Build Relations

# EKO TESTING LABS®

## Eko Pro Engineers Pvt. Ltd.

Competence | Quality | Service

### TEST REPORT

#### Stack Emission Analysis

Issue Date : 17/02/2024

Test Report No. : EKO/E-660/140224-B

Issued To

: JAIPURIA INFRASTRUCTURE DEVELOPERS PVT.LTD,  
PLOT NO-12A, AHINSA KHAND, INDRAPURAM,  
GHAZIABAD, ( U.P.)

Sample Description	: Stack Emission
Sample Drawn on	: 14/02/2024
Sample Drawn by	: EPEPL (Mr. Harish Kumar)
Sample Received on	: 14/02/2024
Time of Sampling (minutes)	: 30.0
Sampling Location	: NA
Sampling Plan & Procedure	: SOP-SE/09
Analysis Duration	: 14/02/2024 To 17/02/2024
Source of Emission	: Stack Attached To DG Set No-2
Capacity	: 500 KVA
Operating Load	: Normal
Normal Operation Schedule	: As per requirement
Type of Stack	: Metal/Circular
Diameter of Stack (meter)	: 0.2
Height of Stack from Ground Level (meter)	: 60.0
Height of Stack from Roof Level (meter)	: 1.5
Height of Sampling Location (meter)	: Sampling Done from Top of Stack
Type of Fuel Used	: HSD
Fuel Consumed per hour	: 25.0 lph
Ambient Temperature (°C)	: 24.0
Stack Temperature (°C)	: 121.0
Average Velocity of Flue Emission (m/sec)	: 11.5
Average Flow Rate (lpm)	: 16.2
Control Measures (if any)	: Nil
Remark (if any)	: Quantity of Emission (Nm <sup>3</sup> /hr) = 984.16

#### RESULTS

S.No.	Parameters	Test Methods	Results	Units	Limits as per CPCB Notification, 11th Dec 2013
1	Hydrocarbon (as HC)	IS: 5182 (P-17)	0.029	gm/kw-hr	4.0

#### Notes :

- The results given above are related to the tested sample, for various parameters, as observed at the time of Sampling. The customer asked for the above tests only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the Laboratory.
- The test samples will be disposed off after 15 days from the date of issue of test report, unless until specified by the customer.
- Responsibility of the Laboratory is limited to the invoiced amount only.

\*\* End of Report \*\*

FOR EKO PRO ENGINEERS PVT. LTD.  
PURNIMA CHAUHAN  
TECHNICAL MANAGER  
(Authorized Signatory)

## ANNEXURE R10/6

Entrepreneur Dashboard

u.up.nic.in

All Fee Payment Details for Unit Id - Unit Name : **UPSWP23190850401 - JAIPURIA INFRASTRUCTURE DEVELOPERS PVT LTD**

Sr.No.	Department Name	Service Name	Required Fee Amount in (INR)	Payment ID	Bank Transaction details Transaction ID Transaction Date	Payment Status
1.	Pollution Control Board	Consolidated Form for Consent under Water Act 1974 Air Act 1981 and authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016	410000	UP01523121314135877	ID : 185222087 2023-12-13 14:15:27	Paid

Close

**Jaipuria Infrastructure Developers Pvt. Ltd.****(Formerly M/s Banke Behari Agrotech Pvt. Ltd.)**

Jaipuria Sunrise Plaza, 12-A, Ahinsa Khand, Indrapuram, Ghaziabad-201 014

Regd. Office : S-25, Green Park, Main Market, New Delhi - 110016

E-mail : [enquiry@jaipuria-group.com](mailto:enquiry@jaipuria-group.com), Visit us at: [www.jaipuria-group.com](http://www.jaipuria-group.com)

सेवा में,

दिनांक: 26.02.2024

मुख्य पर्यावरण अधिकारी, (वृत्त-1)  
उ०प्र० प्रदूषण नियंत्रण बोर्ड  
टी०सी०-12वी, विभूति खण्ड  
गोमती नगर, लखनऊ

विषय: उद्योग को प्राप्त कारण बताओं नोटिस पत्र संख्या एच० 01982/सी-1/सा०-1449/का०ब०नो०/  
2023, दिनांक: 18.10.2023 को निक्षेपित करने के सम्बन्ध में अनुपालन आख्या।

महोदय,

उपरोक्त विषयक पर अपने पत्र संख्या एच० 01982/सी-1/सा०-1449/का०ब०नो०/2023, दिनांक: 18.10.2023 का सन्दर्भ करने की कृपा करें। उद्योग(मैसर्स जयपुरिया मॉल, अहिंसा खण्ड-1, इन्दिरापुरम, गाजियाबाद जो कि एक कमर्शियल शॉपिंग कॉम्प्लेक्स है तथा वर्णित स्थल पर कार्यरत है) का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक: 23.06.2023 को किया गया था। जिसमें उद्योग को जल/वायु सहमति आवेदन न करने का दोषी पाया गया, जिसके आधार पर उद्योग को पत्र संख्या एच० 01982/सी-1/सा०-1449/का०ब०नो०/2023, दिनांक: 18.10.2023 के माध्यम से उद्योग को कारण बताओ नोटिस बोर्ड द्वारा प्रेषित किया गया था, जिसको निक्षेपित करने हेतु उद्योग द्वारा क्षेत्रीय अधिकारी के माध्यम से अनुरोध किया गया था। पुनः उद्योग का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक: 08.11.2023 को किया गया, जिसके पश्चात् उद्योग को क्षेत्रीय कार्यालय के पत्र संख्या 1721/सी/जे-242/2023, दिनांक 13.12.2023 के माध्यम से पर्यावरणीय क्षतिपूर्ति को बोर्ड के खाते में जमा करने के लिये कहा गया, जिसके परिपेक्ष्य में उद्योग द्वारा स्पष्टीकरण निम्नानुसार है-

1. उद्योग पर अधिरोपित पर्यावरणीय क्षतिपूर्ति ₹ 4,55,000/- (रु चार लाख पचपन हजार केवल) को उद्योग द्वारा दिनांक 19.02.2024 को क्षेत्रीय कार्यालय के पत्र संख्या 1721/सी/जे-242/2023, दिनांक 13.12.2023 के अनुपालन में बोर्ड के खाते में जमा करा दिया गया है, जिसकी प्राप्ति की प्रति संलग्न है।  
संलग्नक-1
2. उद्योग एक कमर्शियल शॉपिंग कॉम्प्लेक्स है तथा वर्णित स्थल पर कार्यरत है
3. उद्योग द्वारा जल एवं वायु सहमति के लिए निवेश मित्र एकल पोर्टल पर ऑनलाइन के माध्यम से आवेदन कर दिया गया है।
4. उद्योग द्वारा जल का प्रयोग केवल घरेलू प्रयोजन हेतु किया जाता है।
5. उद्योग द्वारा स्थापित एस०टी०पी० का संचालन एवं रख-रखाव उचित प्रकार से किया जाता है। जिसकी विश्लेषण आख्या संलग्न है। उद्योग द्वारा जनित घरेलू उत्प्रवाह का शुद्धिकरण करने के उपरान्त गाजियाबाद विकास प्राधिकरण के पत्र संख्या 74/4/ए ई जोन-6/2015 दिनांक 03.06.2015 के माध्यम से सीवर लाईन के माध्यम से इन्द्रापुरम एस०टी०पी० के माध्यम से किया जाता है, जिसकी लॉग-बुक का रख-रखाव उचित प्रकार से किया जाता है तथा शुद्धिकृत उत्प्रवाह के परीक्षण रिपोर्ट की प्रति तथा लॉग-बुक की प्रति संलग्न है। संलग्नक-2
6. उद्योग द्वारा एस०टी०पी० से निस्तारित शुद्धिकृत उत्प्रवाह को प्रति त्रैमासिक विश्लेषित कराया जाता है, जिसकी आख्या की प्रति संलग्न है।
7. उद्योग द्वारा पर्यावरण में किसी भी प्रकार का हानिकारक औद्योगिक उत्प्रवाह/पदार्थ, जनित/निस्तारित नहीं किया जाता है, केवल घरेलू उत्प्रवाह ही एस०टी०पी० के माध्यम से निस्तारित किया जाता है।

8. उद्योग द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 294/2023 प्रसून पन्त एवं अन्य बनाम उ०प्र० प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेशों का अनुपालन किया जा रहा है।
9. उद्योग द्वारा पर्यावरणीय अधिनियमों का अनुपालन किया जाता है।

उद्योग द्वारा एस०टी०पी० का संचालन उचित प्रकार से किया जाता है। उद्योग पर्यावरणीय अधिनियमों का अनुपालन कर रहा है, अतः उद्योग की अनुपालन की दशा को दृष्टिगत करते हुए आप से निवेदन है कि कारण बताओं नोटिस को निक्षेप करने कि कृपा करे और जल एवं वायु सहमति प्रदान की कृपा करे। आप की अति कृपा होगी।

सादर धन्यवाद

संलग्नक:—उपरोक्तानुसार

भवदीय

For and on behalf of the

**M/s Jaipuria Infrastructure Developers Pvt. Ltd.**

Ahinsa Khand 1, Indirapuram, Ghaziabad, UP- 201014

प्रतिलिपि:—

1. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सादर अवलोकनाथ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. जिलाधिकारी, गाजियाबाद को सूचनार्थ हेतु प्रेषित।

डाक प्राप्ति रसीद  
प्राप्ति दिनांक..... 6/27/02/24  
प्राप्तकर्ता के हस्ताक्षर.....  
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Jaipuria Infrastructure Developers Pvt. Ltd.  
(Formerly M/s. Banke Behari Agrotech Pvt. Ltd.)  
Jaipuria Sunrise Plaza, 12A, Ahinsa Khand,  
Indirapuram, Ghaziabad - 201 014  
Regd. Office: S-25, Green Park, Main Market, New  
Delhi - 110016  
email: enquiry@jaipuria-group.com, visit us at:  
[www.jaipuria-group.com](http://www.jaipuria-group.com)

To, Dated: 26.02.2024

Chief Environment Officer (Circle-1)

UP Pollution Control Board

T.C. – 12th, Vibhuti Khand

Gomti Nagar, Lucknow

Sub: Compliance report for revocation of show cause  
notice letter no. H-01982/C-1/Sa-  
1449/Ka.B.No/2023 dated 18.10.2023.

Sir,

Kindly refer to letter no. H-01982/C-1/Sa-1449  
/Ka.B.No/ 2023 dated 18.10.2023 on the captioned  
subject matter. Industry (M/s. Jaipuria Mall, Ahinsa  
Khand-1, Indirapuram, Ghaziabad which is a  
commercial shopping complex and is running at the  
described place) was inspected by the officials of  
regional office on 23.06.2023. In the said inspection,

the industry was found guilty of not having applied for water/ air consent and upon such violation, Board issued a show cause notice to the industry vide its letter no. H.01982/C-1/Sa.1449/Ka.b.No./2023 dated 18.10.2023. The industry was again inspected by the officials of Regional Office on date 08.11.2023 and thereafter, the industry vide Regional Office letter no. 1721/C/ J-242/2023 dated 13.12.2023 was directed to deposit Environmental Compensation in the Board's account. In the light thereof, the clarification of the Industry is as below:

1. An Environmental Compensation of Rs. 4,55,000/- (Rupees Four Lakhs Fifty Five Thousand) imposed upon the industry has been deposited by the industry in the boards account in compliance to the regional office letter no. 1721/C/J-242/2023 dated 13.12.2023 and a copy thereof is enclosed as Annexure 1.
2. The industry is a shopping complex and is running at the described place.
3. Industry has now online applied for water and air consent through Invest Mitra single window portal.

4. The industry uses water only for domestic purposes.
5. The industry maintains and operate installed STP properly and its analysis report is enclosed. The effluent generated by the industry is properly treated by the industry and thereafter discharged in Indirapuram STP through sewer line. Its logbook is maintained properly, and the treated effluent discharge test report and the logbook is enclosed as Annexure 2. The approval of discharging effluent in the sewer line has been granted by the Ghaziabad Development Authority vide its letter no. 74/4/AE Zone-6/2015 dated 03.06.2015.
6. The treated effluent discharge is tested in every quarter and its report is enclosed.
7. The industry doesn't discharge any type of harmful industrial effluent substance in the environment. It only discharges domestic effluent through an STP.
8. The industry is complying to the Orders passed by the Hon'ble National Green Tribunal passed in the case of Prason Pant & Ors. vs. UP Pollution Control Board & Ors.

9. The industry fully complies to the Environment Acts.

The industry operates the STP properly. The industry complies to the environmental acts. Hence in the light of the compliances adhered to by the industry, it is requested that the show cause notice be revoked and water and air consent be kindly accorded.

Thanking you,

Yours faithfully,

For and on behalf of

M/s. Jaipuria Infrastructure Developers Pvt. Ltd.

Ahinsa Khand 1, Indirapuram,

Ghaziabad, UP - 201014.

c/-

1. Regional Officer, UP Pollution Control Board,  
Ghaziabad – for information and necessary  
action.
2. District Magistrate, Ghaziabad – for  
information.

“True Typed Copy”

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI  
ORIGINAL APPLICATION NO. 294 of 2023

IN THE MATTER OF:

Prasoon Pant & Anr.

...Applicants

Versus

Uttar Pradesh Control Board & Ors.

...Respondents

VAKALATNAMA

KNOW ALL to whom these present shall come that We, Jaipuria Infrastructure Developers Pvt. Ltd., the Respondent No. 10 above named do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized them:-

**Arijit Mazumdar**  
Advocate  
Enrl. No.  
D-771/2005  
Mob. 9871160741

**Shambo Nandy**  
Advocate  
Enrl. No.  
D/953/2013  
Mob. 9560056902

**Akanksha Kaushik**  
Advocate  
Enrl. No.  
D/2715/2014  
Mob. 9650831194

**Anoushka Dey**  
Advocate  
Enrl. No.  
D/9113/2022  
Mob. 9602536500

**Bhaskar Anand**  
Advocate  
Enrl. No.  
D/3895/2021  
Mob. 9717855529

Office At: G-26 (Basement), Jangpura Extension, New Delhi-110014

Email: [shambonandy@gmail.com](mailto:shambonandy@gmail.com)

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid.

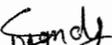
I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

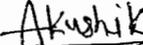
IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 11<sup>th</sup> day of March, 2024.

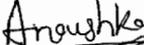
Accepted subject to the terms of fees.

For Jaipuria Infrastructure Developers Pvt. Ltd.

  
Arijit Mazumdar  
Advocate

  
Shambo Nandy  
Advocate

  
Akanksha Kaushik  
Advocate

  
Anoushka Dey  
Advocate

  
Bhaskar Anand  
Advocate

  
Client

Authorised Signatory



913  
46

Anoushka Dey &lt;meetanoushka@gmail.com&gt;

---

**Service of Reply - OA No. 294 of 2023: NGT PB New Delhi - Prasoon Pant & Anr.  
v/s Uttar Pradesh Pollution Control Board & Ors.**

---

Anoushka Dey &lt;meetanoushka@gmail.com&gt;

Mon, Mar 11, 2024 at 12:12 PM

To: "ruchinmehra@gmail.com" &lt;ruchinmehra@gmail.com&gt;, info@uppcb.com

Dear Sir,

Please find enclosed copy of the Reply Affidavit on behalf of Respondent no. 10 (Jaipuria Infrastructure Developers Pvt. Ltd.) in the above captioned matter.

Thanks and Regards

Anoushka Dey

9602536500

O/o Arijit Mazumdar

Advocate for Respondent No. 10

---

 **Reply R10.pdf**  
3457K